

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3163
ANSWERED ON:30.08.2012
ACKNOWLEDGEMENT OF RECEIPTS
Ganpatrao Shri Jadhav Prataprao;Jaiswal Shri Gorakh Prasad

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether acknowledgement receipts of letter received from Hon`ble Members of Parliament are not forwarded to him for his information;
- (b) the reaction of the Government thereto and the details of the relevant provisions made in this regard;
- (c) whether large scale corrupt practices are resorted to in the appointment of Notaries in this Ministry due to not being given acknowledgement receipts;
- (d) if not, the reaction of the Government thereto; and
- (e) the reformative steps being taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a) No, Madam.
- (b) As per the Manual on Office Procedure, letters received from Hon`ble Members of Parliament are required to be attended promptly. Every such letter is being acknowledged and wherever necessary action taken is informed.
- (c) to (e) No, Madam. Notaries are appointed strictly in accordance with the provisions of Notaries Act, 1952 and the Notaries Rules, 1956.